THE HIGH COURT OF ORISSA, CUTTACK

OFFICE ORDER

Dated, the 30th July, 2021

It is hereby notified for general information that w.e.f. 02.08.2021 hearing of cases in the High Court will be through Hybrid mode i.e. through both virtual and physical modes with following arrangements.

- (i) Filing of cases and documents can be done through Filing Counters of the Computer Filing Section between 10.00 A.M. and 4.30 P.M. with lunch break from 2.00 P.M. to 2.30 P.M. or through Email or e-Filing Portal.
- (ii) Mention Memos for listing of cases can be physically submitted before the Deputy Registrar (Judicial) between 11.00 A.M. and 12.00 Noon or through Email I.D. <u>ohc.mentionmemos@gmail.com</u> between 9.00 A.M. and 10.00 A.M.
- (iii) Usual practice of filing of Copy Application and grant of certified copies will resume.
- (iv)Weekly and Supplementary Cause Lists will continue to be published in the Court's Website.
- (v) The Lawazima Court will function as usual.
- (vi)Operation of the VC Cabins will resume.

All concerned are requested to follow the Standard Operating Procedure (SOP) issued on 11.02.2021 for hearing of cases through Hybrid arrangement.

It is further notified that the proceedings in a limited number of matters in the Court of Hon'ble Chief Justice shall be live streamed for a few hours on trial basis with effect from 2nd August, 2021. The live streaming shall be accessible in the Court's official YouTube channel by clicking the link(s) provided in the website or the cause list notice.

In order to get advance notification regarding any upcoming broadcast in the Court's YouTube channel, users may subscribe to the channel and click the bell icon.

BY ORDER

13/2021 **REGISTRAR** (JUDICIAL)

Memo No. 8727 (150) / Dtd. 30.07.2021

Copy forwarded to:-

- 1. All Officers of the Court;
- 2. The Asst. Registrar-cum-Sr. Secretary to Hon'ble the Chief Justice;
- 3. All Asst. Registrar-cum-Sr. Secretaries/Secretaries to the Hon'ble Judges of the Court;
- 4. All Superintendents of the Court;
- 5. The Technical Director, NIC, Orissa High Court to upload in the website of the Court;
- 6. The Medical Officers of the Court;
- 7. Notice Board; for information and necessary action.



Memo No. 8728 (80) / Dtd. 30.07.2021

Copy forwarded to the :-

- 1. Secretary General, Supreme Court of India, New Delhi;
- 2. Registrar General, All High Courts;
- 3. Chief Secretary to Govt. of Odisha, Bhubaneswar;
- 4. Advocate General, Odisha, Cuttack;
- 5. Principal Secretary to Govt. of Odisha, Home Department, Bhubaneswar;
- 6. Principal Secretary to Govt. of Odisha, Finance Department, Bhubaneswar;
- 7. Principal Secretary to Govt. of Odisha, Law Department, Bhubaneswar;
- 8. Principal Secretary to Govt. of Odisha, Health & Family Welfare Department, Bhubaneswar;
- 9. Director, Odisha Judicial Academy, Cuttack;
- 10. Member-Secretary, Odisha State Legal Services Authority, Cuttack;
- 11. District & Sessions Judges.....(All) of the State;
- 12. President, High Court Bar Association, Cuttack;
- 13. Secretary, High Court Bar Association, Cuttack;
- 14. Commissioner of Police, Police Commissionerate, Bhubaneswar;
- 15. Deputy Commissioner of Police, Cuttack;

for information and necessary action.

SPECIAL OFFICER (SPL. CELL)

Memo No. <u>8729</u> (08)/ Dtd. <u>30.07.2021</u> Copy forwarded to:-

- 1. The Presiding Officer, Industrial Tribunal, Bhubaneswar / Rourkela;
- 2. The Presiding Officer, Cooperative Tribunal, Bhubaneswar;
- 3. The Presiding Officer, State Education Tribunal, Bhubaneswar;
- 4. The Chairman, Sales Tax Tribunal, Cuttack;
- 5. The Member, 2nd MACT, Cuttack / Sambalpur / Berhampur; for information and necessary action.

